

Delhi Rent Control Rules, 1959.
[Placed in Library. See No. LT-1221/59.]

**AMENDMENT IN THE MOTOR VEHICLES
RULES FOR MANIPUR, 1951**

THE MINISTER OF STATE IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI RAJ BAHADUR): Sir, I beg to lay on the Table, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, a copy of Notification No. B-TP/7/56, dated the 25th July, 1958, publishing an amendment in the Motor Vehicles Rules for Manipur 1951, issued by the Manipur Administration. [Placed in Library. See No. LT-1223/59].

**AMENDMENTS IN THE AGRICULTURAL
PRODUCE (DEVELOPMENT AND WARE-
HOUSING) CORPORATIONS RULES, 1956**

THE MINISTER OF COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI S. K. DEY): Sir, I beg to lay on the Table, under sub-section (3) of section 52 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956, a copy each of the following Notifications publishing certain amendments in the Agricultural Produce (Development and Warehousing) Corporations Rules, 1956:—

(i) Ministry of Food and Agriculture (Department of Agriculture) Notification G.S.R. No. 15, dated the 24th December, 1958.

(ii) Ministry of Community Development and Co-operation (Department of Co-operation) Notification G.S.R. No. 64, dated the 6th January, 1959.

[Placed in Library. See No. LT-1204/59 for (i) and (ii).]

**NOTIFICATIONS OF THE MINISTRY OF
COMMUNITY DEVELOPMENT AND CO-
OPERATION (DEPARTMENT OF CO-OP-
ERATION)**

SHRI S. K. DEY: Sir, I also beg to lay on the Table a copy each of the

following Notifications of the Ministry of Community Development and Co-operation (Department of Co-operation):—

(i) Notification G.S.R. No. 65, dated the 6th January, 1959, appointing the Minister for Community Development and Co-operation as the Chairman and the Secretary, Ministry of Food and Agriculture (Department of Food), as the Vice-Chairman of the National Co-operative Development and Warehousing Board.

(ii) Notification G.S.R. No. 66, dated the 6th January, 1959, publishing certain amendments in Government Notification No. F. 8-1/56-Coop. I, dated the 31st August, 1956.

(iii) Notification G.S.R. No. 67, dated the 6th January, 1959, publishing an amendment in Government Notification No. F. 18-16/56-Coop. (Progm), dated the 26th February, 1957.

(iv) Notification G.S.R. No. 68, dated the 6th January, 1959, publishing an amendment in Government Notification No. F. 8-4/56-Coop. I, dated the 1st November, 1956.

[Placed in Library. See No. LT-1224/59 for (i) to (iv).]

**LEAVE OF ABSENCE TO SHRI
VIJAY SINGH**

MR. CHAIRMAN: I have to inform Members that the following letter, dated the 9th February, 1959, has been received from Shri Vijay Singh:

"I have been suffering from jaundice and have been advised by the doctors to take rest. I will request you to kindly grant me leave from attending this session of Rajya Sabha for fifteen days from 9th February, 1959, onwards."

Is it the pleasure of the House that permission be granted to Shri Vijay Singh for remaining absent for fifteen days?

(No hon. Member dissented.)

MR. CHAIRMAN: Permission is granted.

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THE CINEMATOGRAPH (AMENDMENT) BILL, 1958—continued

THE MINISTER OF INFORMATION AND BROADCASTING (DR. B. V. KESKAR): I was referring yesterday, at the beginning of my speech, to the positive steps that Government is taking regarding some of the important proposals that were in the National Film Board Bill. I had covered the Production Code Administration and had indicated as to what Government was doing about it.

The second important proposal that was included was regarding a Film Finance Corporation. The principle of a Film Finance Corporation was enunciated but all the details were left to be worked out and an autonomous corporation on the model of other finance corporations established by the Government of India was to be organised after the passage of the Bill. Independently, after the Bill was withdrawn, we have taken action and I am glad to announce here that a proposal for forming a Film Finance Corporation has been accepted by Government and a beginning will be made with this new Budget. The original proposal was to have a corporation with a capital of one crore of rupees and it is probably this which was the stumbling block because, at that time, due to financial crisis, it was not possible to get this sum of money. Ultimately, taking the practical aspect into consideration, it was decided that it would not be proper to hold up the question of the Film Finance Corporation simply because the sum

of one crore of rupees is not available immediately. It has now been decided that we should make a beginning with a smaller sum, say about twenty or twentyfive lakhs of rupees. We hope to increase this soon to a much more considerable sum. The details of this are being worked out in consultation with the Finance Ministry but generally speaking, the Corporation will work on the broad lines and under the broad rules and regulations as govern the other finance corporations.

The third proposal that was included in the Bill was about a Film Institute. I have to say here that there appears to be an exaggerated idea prevailing about the scope of the Film Institute. The Institute as envisaged in the Bill and also suggested by the Film Enquiry Committee was to be a kind of institute which will provide technical training, both for the technical side of the industry and the production side. This was not expected to cater to the needs of the film industry entirely but was expected to serve as a model where people in the profession could go and have training. This was expected to serve as a kind of model which could be copied and which could ultimately help in improving the standard of the industry. The production, that is, the side of preparing the actors, the stage and other aspects, is not so easy to tackle as certain standards will have to be attained. The staff necessary for this will also have to be gathered and so, we have decided to make a beginning with the technical side, that is, training the photographers, the preparation of the shooting and other things in which, a lot of progress has been made in foreign countries which, if taken up by the Institute, would become available to Indian technicians working in this cinema industry. Now, the plan for the Institute is being worked out at present. A special officer, well acquainted with the work of films and film production has been appointed to prepare a detailed